

## CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application No. O40/00258/2016

Date of Order This the 19<sup>th</sup> Day of July, 2016.**HON'BLE MOHD HALEEM KHAN, ADMINISTRATIVE MEMBER**

Shri Ratneswar Kalita  
S/O Late Dhaneswar Kalita  
Vill-Pilana  
P.O.Mugkuphi, P.S.Nalbari  
District:Nalbari, Assam

By Advocate Mrs. Urna Dutta Applicant

-Versus-

1. The Union of India  
Represented by the Secretary to the  
Government of India,  
Ministry of Information & Broadcasting  
A Wing, Shastri Bhawan, New Delhi  
PIN-110015
  
2. The Director General  
Doordarshan, Prasar Bharati  
(India's Public service Broadcast)  
Doordarshan Bhawan,  
Copernicus Marg  
New Delhi-110011.
  
3. The Additional Director General  
P&A), Doordarshan/All India Radio,  
North East Region Prasar Bharati  
(India's Public Service Broadcast)  
RG Baruah Road  
Guwahati-781024

4. DDP, PPC(NE),DD  
RG Baruah Road  
Guwahati-781024

5. Dy.Director (E)  
DDMG,DD,Ghy

Respondents

### **O R D E R (ORAL)**

#### **Per Mohd Haleem Khan, Member(A):-**

Heard Mrs. U.Dutta, learned counsel for the applicant who submitted that in O.A.No.74 of 2016 this Court passed an order on 14.3.2016 in favour of the 19 applicants. The present applicant is similarly situated but because of personal reasons could not join with the 19 applicants in the O.A.No.74 of 2016.

2. Since the applicant claims to be similarly situated and has prayed for being granted the similar relief which was passed in O.A.No.74 of 2016, this Court, therefore, directs the respondent authorities to dispose of the applicant's 'representation pending matter' at the earliest but not later than 1 month from the date of

receipt of this order. If the applicant is similarly situated as the applicants in O.A.No.74 of 2016, the similar benefits shall be extended to the present applicant too.

3. O.A. is disposed of accordingly, at the admission stage. No order as to costs.

(MOHD HALEEM KHAN)  
ADMINISTRATIVE MEMBER

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